

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA 642/2017 in CP 1058/I&BP/2017

Under Section 12(2) of IBC, 2016

The Resolution Professional Applicant

In the matter of

Unity Infraprojects Limited Respondents.

Order delivered on 18.12.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Ms. Ishita Advani, Advocate for RP, i/b Desai & Diwanji
a/w Mr. Alok K. Saxena, IRP

For the Respondent: None

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 13.12.2017

On the application moved by the Resolution Professional, seeking extension basing on the decision taken by the Committee of Creditors in the meeting held on 10.11.2017, looking at the complexities involved for getting potential resolution plans as stated by the Committee of Creditors, this Bench hereby extends CIRP period for 90 more days, effecting from 16.12.2017, as envisaged under Section 12(2) of the Insolvency and Bankruptcy Code, 2016.

Accordingly, this application is hereby disposed of.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)